

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3791 of 2020**

Aman Kujur @ Lalu Uraon **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. R.S. Mazumdar, Sr. Advocate
For the State : Mr. Suraj Verma, A.P.P.

02/08.07.2020 Heard Mr. R.S. Mazumdar, learned senior counsel for the petitioner and Mr. Suraj Verma, learned A.P.P. for the State.

So far as defect no. 5 (e) is concerned learned senior counsel for the petitioner undertakes to remove the same as soon as the situation normalizes. As regards defect no. 9 (i) is concerned the same is ignored.

The petitioner is an accused in connection with Simariya P.S. Case No. 166 of 2019.

It has been alleged that the petitioner had committed rape upon the informant and had also prepared a video. The said video was said to have been uploaded on Facebook and whatsApp.

In the 164 Cr.P.C. statement of the victim she has supported the occurrence.

Regard being had to the nature of allegations, I am not inclined to grant bail to the petitioner. The same is hereby rejected at this stage.

(R. Mukhopadhyay, J.)